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NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW BOARD, CHENNAI HELD ON 01/02/2017 AT 10.30 AM

PRESENT: SHRI. K. ANANTHA PADMANABHA SWAMY, MEMBER – JUDICIAL
SHRI CH. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/221/2016
NAME OF THE PETITIONER(S) : S. John Rose
NAME OF THE RESPONDENT(S) : The Tamil Nadu Mercantile Bank Limited
UNDER SECTION : 111 of the CA 1956 / 59 of the CA 2013

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	
①	R. Shankaranarayana Vijaya prashanth.	Counsel for Respondent.	
②	T. SATHIYAMOORTHY	Counsel for Applicant	

ORDER

Shri T Sathiyamoorthy, counsel for applicant present. Shri Vijay Prashanth, counsel for respondent present. Counsel for petitioner filed an affidavit showing proof of service of notice on proposed R2. On perusal of the affidavit and also acknowledgement with a stamp of Malaimurasu Building where R2 is housed. The service of notice on R2 is held sufficient. R2 is called but absent. In the circumstances, R2 is set ex parte. Counsel for R1 stated that he has no objection for impleading the proposed R2. The proposed respondent is arrayed as R2. In the circumstances, the CA is allowed and the counsel for petitioner is directed to file the amended petition. Time extended at request. Put up on **21.02.2017 at 10.30 A.M.**


(Ch. Md. Sharief Tariq)
Member (Judicial)


(K. Anantha Padmanabha Swamy)
Member (Judicial)